

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/717

Indore, Dated 30th January, 2013

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

To,

Shri Manoj S/o Shri Ramprakash Pandey,
R/o B-5/33, Solace Park, Ghorpadi,
B.T. Kawde Road,
PUNE-36 (M.H.).

Please refer to your application No. NIL dated 18/01/2013 registered at our I.D. No. 38/2012-13 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application, the information, as desired by you, can not be supplied due to the following reasons:-

1- Hon'ble the Competent Authority of High Court of M.P. has framed '**High Court of M.P. (Right to Information) Rules 2006**' under **Section 28(1) of the Right to Information Act, 2005**. As per **Rule 3(2) of the High Court of M.P. (Right to Information) Rules 2006**, every application is required to be made for one particular item of information only.

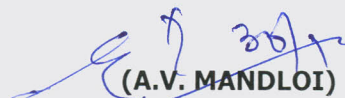
Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs. 50/- per application.

2- It is gathered from the contents of your application that varying **items of information are sought pertaining to Hon'ble Supreme Court, Department of Law, Justice & Company Affairs, Govt. of India & State of M.P.** and therefore your application addressed to the undersigned is found to be misdirected, as the undersigned has neither any authority or jurisdiction to furnish any information relating to or concerned with the aforesaid authorities nor the undersigned is vested with any appellate jurisdiction or of superintendence over the affairs of the aforementioned authorities under the High Court of M.P. (Right to Information Act) Rules, 2006.

You are also expected to be precise and specific while seeking the information.

You are, therefore requested to make proper application to the proper authority.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority within 30 days of the issue of this order.


(A.V. MANDLOI)
DY.REGISTRAR

STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.
BENCH AT INDORE.